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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 113/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company:

J M Financial Assest Reconstruction Co. Ltd  
V/s.  
Sandhya Prakash Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy  
Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Sandeep Singh	Advocate	Applicant	MSLKL
2.	Mihir Parikh	Advocate	Applicant	

**ORDER**

Learned Advocate Mr. Sandeep Singh with Learned Advocate Mr. Mihir Parikh present for Applicant/ Financial Creditor. None present for Respondent.

Proof of service of copy of application on Respondent filed.

Applicant is directed to comply with column 7 of part V of Form-1 i.e. copies of entries in a Bankers Books in accordance with Bankers Books Evidence Act.

Applicant Counsel who is present in Court is informed to rectify the above said defects and it amounts to notice under proviso to section 7(5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 01.09.2017 for objections of Respondent, if any and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.